sult of the compromise arrived at between the Union and the General Manager, Northern Railway and if so, the details thereof; and

(d) whether is is a fact that the cases in which the disciplinary action has been taken or was initiated during the time of the former divisional Superintendent are being reviewed and action on remaining cases is not being processed further in consultation with the General Manager, if so, why?

# THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) Yes.

- (b) Forty-five including 3 under suspension.
- (c) The transfer had no relation to these incidents.
- (d) The Discipline and Appeal Rules provide a procedure for review of cases and the Railway is, no doubt, taking appropriate action in accordance with these rules.

#### TRADE HANDLED BY S.T.C.

1281. SHRI G. R. PATIL: Will the Minister of COMMERCE be pleased to state:

- (a) the total volume of trade handled by the State Trading Corporation during the years 1967-68 and till 30th June, 1968;
- (b) the value of the overall exports handled by S.T.C. during the above period and the foreign exchange earned as a result thereof; and
- (c) the names of the countries to which export was made?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): (a) to (c) Information is being collected and will be laid on the Table of the House.

#### ASSOCIATED INDUSTRIES (ASSAM) LTD.

1282. SHRI SRIMAN PRAFULLA GOSWAMI: Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have received representations regarding mismanagement of the affairs of the Associated Industries (Assam) Ltd., of Chandrapur, Gauhati, Assam; and

(b) if so, what action Government have taken thereon?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) and (b) Yes, Sir, certain allegations regarding mismanagement of the affairs of the Associated Industries (Assam) Limited, Gauhati have been received. The company has accordingly been inspected under Section 209(4) of the Companies Act, 1956. The irregularities noticed in the course of inspection were regularised by the company.

1283. [Transferred to the 27th August, 1968.]

CONTROL OF ASSOCIATED INDUSTRIES (ASSAM) LTD.

1284. SHRI SRIMAN PRAFULLA GOSWAMI: Will the Minister of IN-DUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

- (a) whether it is a fact that the control of the management of Associated Industries (Assam) Ltd., of Chandrapur, Gauhati, Assam is in the hands of M/s. Jatias, Directors of this Company;
- (b) what amount have Messrs. Jatias, Directors of Associated Industries (Assam) Limited of Chandrapur, Gauhati (Assam) shown as unsecured loan in stages in their account in the Balance Sheets of the Company;
- (c) whether it is a fact that owing to the mismanagement this company has become a loosing concern; and
- (d) whether there is any proposal under Government's consideration to make an enquiry into the affairs of this Company?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) The company is managed by the Board of Directors where two of the members of the Jatia family are directors. A nominee each of the Government of Assam and the Industrial Finance Corporation are also on the Board.

(b) The unsecured loan taken by this company from the private limited companies where two of the directors

of this company are interested are as follows:—

			Rs.
1964-65			24,82,000
1965-66		•	24,78,000
1966-67			24,78,000

- (c) The company since its inception has been a loosing concern. But it has made a net profit of about Rs. 5.75 lakhs during the year ended 31st March, 1967.
- (d) The company was inspected under section 209(4) of the Companies Act in 1966. It is now understood that the Government of Assam has set up a Committee of officials to look into the affairs of this company.

### REPRESENTATION FROM HUMA SALT PRODUCTION

- 1285. SHRI BANKA BEHARY DAS: Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:
- (a) whether Huma Salt Production and State Cooperative of Orissa has represented against the decision of the Government of India to raise the maximum area of lease from 50 acres per head to 75 acres per head and thereby reducing their area in the interest of four rich salt lease holders;
- (b) if so, what action has been taken thereon; and
- (c) whether the Government of India have arrived at any final decision in the matter and if so, what is the decision?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) No, Sir. The Ministry has not received any representation from the Society.

(b) and (c) In Ganjam District (Orissa) it was first decided to limit the renewals of Salt Department lands to private parties to 50 acres in order to promote and develop the cooperative section in the manufacture of salt, whenever opportunities arise. Later, on reconsideration it was finally decided to limit the area to 75 acres. It became necessary to raise the limit from 50 acres to 75 acres to lessen the effect

of reduction on lessees concerned having regard to the fact that performance of the lessees was reported to be satisfactory. In this view, it has been decided not to change the decision already taken.

### MEMORANDUM FROM N. E. RAILWAY CLASS II OFFICERS' ASSOCIATION

- 1286. SHRI A. C. GILBERT: Will the Minister of RAILWAYS be pleased to state:
- (a) whether it is a fact that the North Eastern Railway Class II Officers, association, Gorakhpur has submitted a memorandum for revision of pay scales, abolition of Class II cadre, increased percentage of promotions to Class I cadre etc.; and
- (b) if so, when the memorandum was received by Government and the action taken thereon?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) and (b) Certain representations were received from the N.E. Railway Class II Officers' Association in 1966 and also in 1967. These and similar representations which have been received from other Class I and Class II Officers' Associations are under examination on their own merits, in regard to the demand for revision of pay scales and creation of posts in higher grades.

JOINT PETITION OF DEMANDS FROM MINISTERIAL STAFF OF DIVISIONAL OFFICE, N. RAILWAY, LUCKNOW

- 1287. SHRI A. C. GILBERT: Will the Minister of RAILWAYS be pleased to state:
- (a) whether it is a fact that the ministerial staff working in the Divisional Office, Northern Railway, Lucknow has submitted a joint petition of demands on the 7th March, 1968.
- (b) if so, the nature of their demands; and
- (c) the action taken by Government on these demands and if no action has been taken, the reasons therefor?

## THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) Yes.

(b) Demands related to upgradation of posts, effects of ban on recruitment of ministerial staff, better avenues of promotion for employees stagnated at